

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 23
CONT.A. 20/2023 CONT.A 16/2024 IA 1689/2024
In C.P. (IB)/690(MB)2020

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 30.04.2024

NAME OF THE PARTIES: **PUNJAB NATIONAL BANK V/s**
PARENTERAL DRUGS INDIA LTD.

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 1689/2024 –

1. Adv Kirti Patwardhan for the Applicant.
2. Learned Counsel for the RP seeks further time to file reply. Time granted.
3. List this IA on **15.05.2024** for hearing.

Cont. A. 20/2023 & 16/2024 –

1. Mr. Rohit Gupta, Advocate appeared for the Applicant.
2. Mr. Partho Sarkar, Advocate i/b Adv. Nicky Pokar appeared for the Contemnor.
3. RP shall pay fees as approved and ratified by CoC by issuing a demand draft in favour of the Erstwhile RP.
4. As far as GST component is concerned, the same shall be payable as and when the erstwhile RP raises invoices.
5. List these applications on **15.05.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)